विवरण

लंबित टाग्न मामलों की राज्य सरकारों द्वारा पुनरीक्षा का राज्य-बार म्यीरा

क्रम सं•	शासित क्षेत्र का नाम	पुनरीक्षित्त तथा उन मामलों की संख्या जिन्हें या तो रद्द⁄ वापस लिया गया, फाइल किया गया या जिनसे टाडा प्रावधानों को हटा लिया गया।	ठन व्यक्तियों की संख्या जिनके खिलाफ यद्य
1.	आन्ध्र प्रदेश	502	208
2.	अरूणाचल प्रदेश	रा 16	15
3.	असम	1844	2229
4.	बिहार	59	ັ ₇₅₄
5.	শুজরার	310	708
6 .	योवा		
7.	हरियाणा	67	47
8.	हिमाचल प्रदेश	1	
9.	जम्मू और कश्म	ीर 4865	23
10.	कर्नाटक	22	51
11.	केरल		
12.	मणिपुर	537	92
13.	मध्य प्रदेश	134	90
14.	महाराष्ट्र	339 (2	272) 507
15.	मेघालय	7	
16.	पंजाब	422	3919
17.	राजस्थान	60	87
18.	तमिलनाडु	16	51
19.	उत्तर प्रदेश	201	376
20.	पश्चिम बंगाल		
21.	चंडीगढ़ प्रशासन	r 5	8
22.	राष्ट्रीय राजधानी	क्षेत्र	
	दिल्ली	836	451
		10176	85t6

ISD/STD/PCOs Allotted in Nalgonda and Warangal Districts in Andhra Pradesh

3141. SHRI V. HANUMANTHA RAO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of ISD/STD/PCOs allotted for Nalgonda and Warangal districts in 1995-96 in Andhra Pradesh;

(b) the number proposed to be released for Warangal and Nalgonda districts under the ISD/STD/PCO category in 1996-97;

(c) whether applications have been invited from unemployed youths in this regard; and

(d) if so, the details thereof?

THE MINISTER OF COMMUNICA-TIONS (SHRI BENI PRASAD VERMA): (a) Number of STD/ISD/PCOs allotted during 1995-96 in Nalgonda and Waranga! districts are 78 and 101 respectively.

(b) Number of STD/ISD/PCOs proposed to be allotted during 1996-97 in Warangal and Nalgonda districts are 200 and 60 respectively subject to expansion of capacity of telephone exchanges in these districts.

(c) No, Sir, The applications, will be invited at the time of expansion of telephone exchange capacity at the two places.

(d) Does not arise in view of reply to part (C) above.

Implementation of Revised Scale of Grande-I Officers of the NCT of Delhi

3142. SHRI GHUFRAN AZAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for non-implementation of the revised scale of Grade-I Officers of the NCT.of Delhi from Rs. 1640-2900/- to Rs. 2000-3200/- which was revised by his Ministry with concurrence of the Government of Delhi in March, 1996;

(b) the name of the authority which is responsible for non-implementation of the revised scale so far; 123 Written Answers

(c) the action taken by Government against the above authority for nonimplementation;

(d) the time by which the revised scale will be implemented by the Government; and

(e) whether it will be implemented before the implementation of Fifth Pay Commission's Report?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJ1T GUPTA): (a) to (e) The Government of NCT of Delhi had recommended a composite proposal for revision of pay scales of the Delhi Administration Subordinate Services (DASS) Grade-I and Grade-II Officers as also fo Stenographers Grade-!I for achieving parity with the pay scales available to the corresponding categories of the Central Government employees. The approval of the Government of India to the revision of the pay scales of Grade-I Officers of DASS from Rs. 1640-2900/- to Rs. 2000-3200/- was accorded vide Order dated the 19th March, 1996. The Government of NCT of Delhi have, however, considered it prudent to await the decision in respect of revision of pay scales of other categories of employees referred to in their composite proposal before effecting the pay revision in respect of Grade-I Officers.

Permission for demolition of religious structures situated in defence area

3143. SHRI K.R. MALKANI: Will the Ministet of DEFENCE be pleased to state:

(a) whether it is a fact that Defence Establishments have been ordered to stop demolition of religious structures from Defence Areas without the permission of Hon'ble Defence Minister.

(b) if so, the number of temples, mosques and Gurudwaras involved; and

(c) the criteria for permitting or refusing demolition of such illegal constructions in Defence areas?

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV): (a)to(c) On getting representations from a section of public of Agra Cantt., instruction has been issued not to demolish religious structures without the prior approval of the Ministry. Number of similar cases are not readily available with the Ministry of Defence. Decision in each case involving religious building will be taken on the basis of facts and evidence available and in accordance with the existing rules.

रोहतांग सुरंग के संबंध में व्यवहार्यता अध्ययन

3144. श्री सुशील बरोंगपाः क्या रक्षा मंत्री 17 अगस्त, 1995 को राज्य सभा में तारांकित प्रश्न 226 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

(क) क्या रोहतांग सुरंग के चरण-2 का व्यवहार्यता संबंधी अध्ययन चरण पूर्ण हो गया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो इस संदर्भ में विलंब होने के क्या कारण हैं?

रक्षा मंत्री (श्री मुलायम सिंह यादव): (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) पिछलो सर्दियों के दौरान काफी लम्बे समय तक रही हिमबाधित परिस्थितियों के कारण मैसर्स ''राइंट्स'' नियत समय पर यह अध्ययन पूरा नहीं कर सका।

Threats by ATTF & TNLF

3145. SHRI JOYANTA ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the ATTF and TNLF have issued a threat to deport all the people settled in State of Tripura after 1994;

(b) if so, the action Government have taken so far; and

(c) the number of army personnel including police and para-military and civilians killed or abducted in Manipur and Tripura in the last one year?